

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 133 of 2014 &
I.A. No. 234 of 2014**

Dated : 22nd May, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Prayas Energy Group ... Appellant(s)

Versus

**Central Electricity Regulatory Commission
& Ors. Respondent(s)**

**Counsel for the Appellant(s) : Mr. Kumar Mihir
Mr. Avinash Menon**

**Counsel for the Respondent(s): : Mr. Amit Kapur,
Mr. Apporva Misra,
Mr. Abhishek Munot &
Mr. Kunal Kaul for R-2**

ORDER

Admit. It is represented that the impugned order is subject matter of other appeals i.e. Appeal No. 91, 97 & 100 of 2014 which is coming before Court-II. So, post these matters along with the Appeal No.133 of 2014 & I.A No. 234 of 2014 in Court-II.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

hcj/kt